

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 310**  
296/252/ND/2023

**IN THE MATTER OF:**

Income Tax Officer, Ward 21(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

ROC Delhi & Ors. (M/s. Rising Fibers Ltd.)

**.....RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,  
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Appellant has submitted that in compliance with the order dated 04.12.2023, the Appellant has filed proof and affidavit of service. The Respondent Nos. 2 to 5 are directed to file reply, if any, within two weeks.

List the matter on **15.07.2024**.

Sd/-

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**